

(d) CIL have informed that pending takes of 1994 in respect of non-core sector have not been revalidated except for the permissible grace period of one month. Validity of consents being issued now is being restricted to the concerned quarter with the permissible grace period of one month.

(e) CIL have informed that they have secured 100 per cent financial coverage from the consumers against the consents given in 1995-96.

Reintroducing Maximum Export Price for Tobacco

5072. SHRI SANJAY DALMIA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering to reintroduce the scheme to provide Maximum Export Price for Tobacco; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Government have never stipulated any Maximum Export Price for tobacco nor is there any proposal to do so.

Circular issued by DGFT disallowing licensing of imports

5073. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have withdrawn a circular issued by the Director General of Foreign Trade (DGFT) disallowing licensing of imports which are not linked to export production under value advance licensing scheme (VABAL); and

(b) if so, the details of the circular and the reasons for issuing the circular and then withdrawing it?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir. ACL circular No. 17/94 dated 8-11-94 was issued laying down the nexus between the export products and items of imports with reference to their technical characteristics, including grade quality and specifications. However, the above circular was withdrawn vide ALC Circular No. 21/94, dated 16-12-94 as it posed difficulties where broad banding was permitted for certain export products. In any case the applicant while applying for an advance licence is required to indicate in the application form, the broad technical characteristics of each item of import and export.

कृषि उत्पादों के निर्यात में वृद्धि

5074. प्रो. राम बल्लभ सिंह वर्मा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हमारे कृषि उत्पादों के निर्यात में भारी वृद्धि हुई है ;

(ख) यदि हां, तो गत एक वर्ष में कितने डालर की वृद्धि हुई है ;

(ग) निर्यात किए गए उत्पादों के नाम क्या-क्या हैं ; और

(घ) क्या सरकार विकसित देशों के फाइटोसैनिटरी मानकों को पूरा करने में समर्थ रही है ?

वाणिज्य मंत्रालय के राज्य मंत्री (श्री पी० चिदम्बरम्) : (क) से (ग) वर्ष 1993-94 तथा 1994-95 (अप्रैल-जनवरी) के दौरान काफी, चाय तथा कपास को छोड़कर कृषिजन्य उत्पादों का निर्यात क्रमशः 7534.26 करोड़ रु० और 5608.25 करोड़ रु० मूल्य का हुआ था (स्रोत: डी० जी० सी० आई एंड एस) निर्यात की गई प्रमुख कृषिजन्य वस्तुएं ये हैं—बांसमती चावल; तंबाकू मसाले, काजू, तेल खाद्य तथा फल एवं सब्जियां। निर्यात की गई कृषिजन्य वस्तुओं